

**DIVISION BENCH**

**ITEM NO.105**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA NO.76/2024 IN CP (IB) No.73/ALD/2022**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 2<sup>nd</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>STATE BANK OF INDIA THROUGH CHANCHAL DUA, RP V/S ANURAG KUMAR SINGHANIA (PERSONAL GUARANTOR OF M/S LML LTD.)</b>
<b>UNDER SECTION</b>	<b>95 IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Sandeep Arora, Adv. : *For Financial Creditor/ SBI*  
Sh. Ashish Makhija with Sh. Deep Bisht, Adv. : *For Personal Guarantor*  
Sh. Shubham Agarwal, Adv. : *For RP, Mr. Chanchal Dua,  
present in person*

**ORDER**

Ld. Counsels representing their respective parties are present through VC.

**IA NO.76/2024**

- 1.** This application has been filed for placing on record the report filed by the RP. The same is taken on record.
- 2.** Accordingly, IA No.76/2024 stands disposed off.

**CP (IB) No.73/ALD/2022**

- 1.** The arguments at length have been advanced by the Ld. Counsels representing the parties.
- 2.** Arguments heard. Order reserved.

**-Sd-**

**-Sd-**

3. The Ld. Counsel representing the Financial Creditor however, is directed to file an affidavit attaching therewith the communication issued by the Applicant/ Bank to the Personal Guarantor invoking the guarantee.
4. Let the affidavit be filed within a period of one week positively and the copy in advance however, be also served upon the other side.
5. The written submissions be also filed by the parties within a period of one week.

***-Sd-***  
**(Ashish Verma)**  
**Member (Technical)**

***-Sd-***  
**(Praveen Gupta)**  
**Member (Judicial)**

***2<sup>nd</sup> July, 2024***

*Kavya Prakash Srivastava*  
*(Stenographer)*